

[Shri K. C. Pant]

- (2) A copy of the Income-tax (Determination of Export Profits) Rules, 1967, published in Notification No. S.O. 2382 in Gazette of India dated the 15th July, 1967, issued under section 2 of the Finance Act, 1967. [Placed in Library. See No. LT-1290/67].
- (3) A copy of Notification No. G.S.R. 1100 published in Gazette of India dated the 22nd July, 1967, containing corrigendum to G.S.R. 760 dated 27th May, 1967, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1291/67].
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1099 published in Gazette of India dated the 22nd July, 1967.
- (ii) G.S.R. 1149, published in Gazette of India dated the 24th July, 1967.
- (iii) G.S.R. 1150 published in Gazette of India dated the 24th July, 1967.
- (iv) G.S.R. 1151 published in Gazette of India dated the 24th July, 1967.
- (v) G.S.R. 1152 published in Gazette of India dated the 24th July, 1967.
- [Placed in Library. See No. LT-1292/67].

NOTIFICATIONS UNDER ESSENTIAL  
COMMODITIES ACT

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): On behalf of Shri Raghuramaiah, I beg to lay on the

Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 995 in Gazette of India dated the 1st July, 1967.
- (2) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 996 in Gazette of India dated the 1st July, 1967. [Placed in Library. See No. LT-1293/67].

COMMITTEE ON ABSENCE OF  
MEMBERS FROM SITTINGS OF  
THE HOUSE

SECOND REPORT

Shri Bedabrata Barua (Kaliabor): I beg to present the Second Report of the Committee on Absence of Members from the Sittings of the House.

12.51 hrs.

RE. CALLING-ATTENTION  
NOTICES—Contd.

(Query)

Shri S. M. Banerjee: Sir, I rise on a point of order. I fully agree with you that whenever we have any differences, we should go to your chamber and discuss the matter in respect of all calling-attention-notices.

Mr. Speaker: That is over now.

Shri S. M. Banerjee: It is a very important thing. Kindly hear me. Since this can be discussed, I suggest that it may be held over....

**Mr. Speaker:** There is no point of order. The hon. Member is starting a discussion now. There is no point of order. Let him kindly resume his seat.

**Shri S. M. Banerjee:** The Central Government employees are going to see the hon. Prime Minister today. Can you not ask the Home Minister to make a statement that the ban on procession will be removed? Otherwise, there will be lathi charge and it will continue. All this will happen. I am telling the Prime Minister so that she may do something about it.

**Shri M. L. Sondhi:** We want leadership from her.

**Shri S. M. Banerjee:** We are not discussing the question here. But I ask why should sec. 144 be imposed. We are not policemen so that the Union could be banned.

11.52 hrs.

APPROPRIATION (RAILWAYS)  
NO. 2 BILL\* 1967

**The Minister of State in the Ministry of Railways (Shri Parimal Ghosh):** On behalf of Shri C. M. Poonacha, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of

the amounts granted for those services and for that year".

*The motion was adopted.*

**Shri Parimal Ghosh:** I introduce the Bill.

11.53 hrs.

RE. HARASSMENT TO MEMBER BY  
BOMBAY POLICE

**Mr. Speaker:** There is the matter concerning the complaint of Shri Virendrakumar Shah regarding the treatment given to him. He is not here.

**Shri Nath Paj (Rajapur):** This is a matter in which not only one hon. Member's privilege is involved. Some of us have also written to you about it.

**Mr. Speaker:** Let us wait for him.

**Shri Nath Paj:** This matter of harassment of an hon. Member is not a matter of breach of privilege of a Member only; it concerns the whole House.

**Mr. Speaker:** He will please resume his seat. I will explain the position. Shri Shah wrote to me. He is not here today. Though we had sent him a telegram on the 1st, whatever be the reason, he has not been able to come here today. I wish he were also here so that we could get first-hand information. We would like to hear from him a first-hand account of what happened. I shall therefore postpone it for a day or two.

**Shri Nath Paj:** Suppose he is incapacitated from coming? The whole question is one of interference with the Member's freedom. He is not in a position to raise it here personally. Therefore, he approaches you. Suppose he is not able to come? I do not regard it as a breach of privilege of one Member, but of the whole House. So my right to raise it here, with your permission, remains absolutely untrammelled.

\*Published in Gazette of India Extraordinary, Part II, Section 3, dated 3-8-1967.

†Introduced with the Recommendation of the President.